

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 49/TT/2020**

**Subject** : Petition for determination of transmission tariff of 2019-24 period for 2X240 MVAR 765 kV Bus Reactors along with associated bays at Thiruvalam Sub-station under Installation of Bus Reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalam in Southern Region.

**Date of Hearing** : 29.10.2021

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Tamil Nadu Generation & Distribution Corporation Ltd.& 17 Others

**Parties present** : Shri S. S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K.Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period for 2X240 MVAR 765 kV Bus Reactors along with associated bays at Thiruvalam Sub-station under “Installation of Bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalam” in Southern Region.
  - b. The transmission asset is the last asset under the project “Installation of Bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalam” and was put under commercial operation on 7.6.2019.



- c. The scope of the scheme was discussed and agreed in the 39<sup>th</sup> SCM of the Southern Region held on 28.12.2015 and 29.12.2015, 29<sup>th</sup> SRPC meeting held on 5.3.2016 and in the 36<sup>th</sup> Empowered Committee meeting dated 26.7.2016.
- d. Board of Directors of the Petitioner granted investment approval to the project vide memorandum dated 11.4.2017.
- e. Remaining asset of the project was covered in Petition No. 29/TT/2019 as the same achieved COD during the 2014-19 period.
- f. There is no time over-run in case of the transmission asset.
- g. Completion cost is within the apportioned approved cost.
- h. Cost variation is mainly on account of decrease in IEDC and is attributable to actual interest rate of domestic loans and equipment cost including civil works.
- i. Initial Spares are within the norms.
- j. Reply to the Technical Validation letter has been filed vide affidavit dated 16.6.2021.
- k. No reply has been received from any of the Respondents.
3. After hearing the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

